

ITEM NO.1717

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

Crl.A. No. 1672/2022 (II)

Date : 27-01-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[IN CHAMBER]

For Appellant(s) Dr. Surender Singh Hooda, AOR
Mr. Yuvraj Nandal, Adv.
Mr. Ashutosh Kumar, Adv.
Mr. Navin Kumar, Adv.
Ms. Tannu, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel is granted four weeks time to pay fresh process fee for service of notice by ordinary as well as registered mode.

List the matters after four weeks.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
BRANCH OFFICER